

National Company Law Tribunal

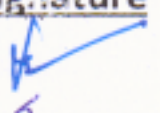


Allahabad Bench

CP NO. 64/ND/2013

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.12.2017

NAME OF THE COMPANY: Rakesh Mahajan Vs. B. D Mahajan

SECTION OF THE COMPANIES ACT/1-B CODE: 397/398

| Sl. NO. | Name | Designation | Representation | Signature |
|---------|--------------------|-------------|----------------|---|
| 1. | SAURABH SRIVASTAVA | Adv. | Respondent |  |
| 2. | Zain Abbas | Adv | Resp. |  |
| 3. | Shashank Sudhi | Adv | Petitioner |  |

CP No. 64/ND/2013

the Petitioner in the Present Petition as well as for

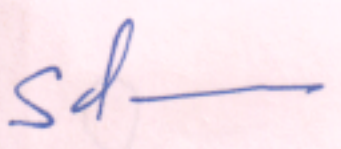
Sh. S.D. Sudhi Advocate for respondents in CP No.88/ND/2013. Sh. Saurabh Srivastava, Advocate for the petitioner in CP No.88/ND/2013. The attention of learned counsel both the parties is invited to the previous proceedings dated 10.11.2017 seeking for some clarification which this Court felt necessary for disposal CA No.13A/2017.

appears
Advocate Sh. Saurabh Srivastava for the respondent in CP No.64/ND/2013. He files an additional affidavit enclosing a copy of *some of* the relevant agreements equally. Sh. S.D. Sudhi, learned counsel for the respondent would submit that he has already provided necessary clarification, but he would like to reserve his right to response to the additional affidavits and agreement as filed by the petitioner. However, he also *makes* *such a* requests *further* that this Court should not withhold *for* pronouncement of the order in the application as arguments thereon have already been heard.

Keeping in view of these circumstances, one more opportunity is granted to the respondent to submit clarification in writing, if any, within a week. Both the cases fixed for hearing/order in the pending CA No.13A/2017.

The matter to be listed on 21st December, 2017

Dated:07.12.2017


H.P. Chaturvedi, Member (Judicial)